

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 105**  
**(IB)-344(PB)/2019**

**IN THE MATTER OF:**

Indiabulls Consumer Finance Ltd. .... Applicant/petitioner  
v.  
M/s. Manya Foods Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner: Mr. Harinder Singh Beli, Proxy counsel  
For the Respondent(s): -

**ORDER**

Corporate debtor has been served by email on the registered email i.d as per the master data filed with the ROC and the same has gone through without bouncing back as per the affidavit filed. Also no one had appeared on 29.04.2019 when we directed the filing of service affidavit. Accordingly, the corporate debtor is proceeded *ex parte*.

List for arguments on 24.05.2019.

sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**